

## IKAB SECURITIES AND INVESTMENT LIMITED

Registered Office: 5, Raja Bahadur Compound, 2<sup>nd</sup> Floor, 43 Tamarind Lane, Fort, Mumbai - 400023 Maharashtra, India  
Tel: +91 022 4046 3500; Email: info@ikabsecurities.com ; Website: www.ikabsecurities.com  
CIN: L17100MH1991PLC059848.

### RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS ("IDC")

Recommendations of the Committee of Independent Director ("IDC") of Ikab Securities and Investment Limited ("Target Company or "TC") under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations, 2011") in relation to the Open Offer made by Mr. Madhusudan Kela ("Acquirer") to the public Shareholders of **Ikab Securities and Investment Limited** for the acquisition of Equity Shares of the Target Company.

| S.N. Particular   | Report   |
|---|--|
| 1. Date   | January 24, 2022   |
| 2. Name of the Target Company   | Ikab Securities and Investment Limited   |
| 3. Details of the Open Offer pertaining TC  | The Open Offer is a being made by the Acquirer for acquisition up to 5,58,373 (Five Lakhs Fifty-Eight Thousand Three Hundred Seventy-Three) fully paid-up equity shares of face value of Rs. 10/- (Rupees Ten only) each representing the entire public shareholding constituting 16.34% of the Voting Share Capital ("Offer Shares") at a price of Rs. 51/- (Rupees Fifty-One Only) per Equity Share ("Offer Price") Share payable in cash pursuant to Regulation 3(1) & 4 of SEBI (SAST) Regulations, 2011.  |
| 4. Name(s) of the acquirer  | Mr. Madhusudan Kela  |
| 5. Name of the Manger to the offer  | Fedex Securities Private Limited   |
| 6. Members of the Committee of Independent Directors ("IDC")  | 1. Perit Damani - Chairman<br>2. Swati Dujari - Member   |
| 7. IDC Member's relationship with the TC (Director, Equity shares owned, any other contract/ relationship), if any        | IDC Members are Non-Executive and Independent Directors. None of the members of the IDC hold any shares in the Target Company. None of the members of the IDC have any contracts or any relationship with the TC.  |
| 8. Trading in the Equity shares/ other securities of the TC by IDC Members  | None of the IDC members have traded in the Equity Shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer i.e. November 02, 2021 and during the period from the date of PA till date of this recommendation i.e. January 24, 2022  |
| 9. IDC Member's relationship with the acquirers (Director, Equity shares owned, any other contract/ relationship), if any | None of the members of the IDC have any contracts/ relationships / directorship/ holding Equity shares with the Acquirer.  |
| 10. Trading in the Equity shares/ other securities of the acquirer by IDC Members   | Not Applicable.  |
| 11. Recommendation on the Open offer, as to whether the offer is fair and reasonable                                      | The IDC has perused the Letter of Offer and other documents as released and published by the Acquirer and Valuation report issued JMR & Associates LLP, Chartered Accountant dated November 02, 2021, that the open offer price is in accordance with the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (the "SEBI (SAST) Regulations, 2011"). Based on the above, the IDC is of opinion that the open offer price to the public shareholders of the Target Company is deemed to be in compliance with the above SEBI (SAST) Regulations, 2011 and to that extent is fair and reasonable. However, the shareholders should independently evaluate the offer, market performance of the Equity Shares of the TC and take informed decisions.   |
| 12. Summary of reasons for recommendation   | IDC has evaluated the Public announcement dated November 02, 2021, the Detailed Public Statement dated November 10, 2021 and Draft Letter of Offer dated November 18, 2021 and Letter of Offer dated January 17, 2022. The IDC has taken into consideration the following factors for making its recommendations:<br>The Equity shares of TC are infrequently traded within the meaning of regulation 2 (1) (j) of SEBI (SAST) Regulations, 2011 on BSE Limited.<br>As per the Equity Share Valuation report dated November 02, 2021 of Ikab Securities and Investment Limited issued by JMR & Associates LLP, Chartered Accountant (FRN: 106912W/W100300) having office at Boman House, Office No. 4, 1st Floor, 2nd Homji Street, PM. Road, Fort, Mumbai - 400001 the fair value of equity shares of Rs. 41.01/- (Rupees Forty One and one paise only) per share.<br>The Offer Price of Rs. 51/- (Rupees Forty One only) per share is higher than price calculated after considering the parameters as specified under Regulation 8(1) read with Regulation 8(2) of SEBI (SAST) Regulations, 2011. |
| 13. Details of Independent Advisor (if any)   | None   |
| 14. Voting pattern (Assent/Dissent)   | The recommendations were unanimously approved by the members of IDC.   |
| 15. Any other matters to be highlighted   | None   |

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations, 2011.

For the behalf of Committee of Independent Directors of  
**Ikab Securities and Investment Limited**  
Perit Damani  
Chairman – Committee of Independent Directors  
Surajit Chatterjee

**SUNSHIELD CHEMICALS LTD**  
FOR THE ATTENTION OF THE EQUITY PUBLIC SHAREHOLDERS OF  
**SUNSHIELD CHEMICALS LIMITED**  
Corporate Identification Number: L99999MH1986PLC041612;  
Registered Office: 1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai - 400043, Maharashtra, India;  
Contact Number: +91-22-5550126/22-282930; Website: www.sunshieldchemicals.com  
E-mail Address: sunshieldchemicals@gmail.com; investorservices@sunshieldchemicals.com;

Recommendations of the Committee of Independent Directors ("IDC") constituted by the board of directors of Sunshield Chemicals Limited ("Target Company") on the open offer made by Indus Petrochem Limited ("Acquirer") to the Equity Public Shareholders of the Target Company for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) fully paid-up equity shares of face value of INR 10/- (Indian Rupees Ten Only) each ("Equity Share") representing 26.00% (Twenty-Six Percent) of the voting share capital with an intention to acquire control of the Target Company, under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, ("SEBI (SAST) Regulations")

|   |  |
|---|--|
| 1. Date   | 24 January 2022  |
| 2. Name of the Target Company (TC)  | Sunshield Chemicals Limited  |
| 3. Details of the Offer pertaining to TC  | Open Offer for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) Equity Shares ("Offer Shares"), representing 26.00% (Twenty-Six Percent) of the voting share capital of Target Company from the equity public shareholders of the Target Company, by the Acquirer with an intention to acquire control of the Target Company, at a price of INR 352.53/- (Rupees Three Hundred and Fifty-Two point Five Three Only) per Equity Share ("Offer Price") payable in cash, in accordance with the provisions of Regulations 3 (1), 4 and 9(1)(a) and other applicable provisions of SEBI (SAST) Regulations ("Open Offer").<br>The Public Announcement dated 11 October 2021 (the "PA"), Detailed Public Statement published on 18 October 2021 (the "DPS"), Draft Letter of Offer dated 26 October 2021 (the "DLOF") and Letter of Offer dated 17 January 2022 (the "LoF") have been issued by CapitalSquare Advisors Private Limited, the manager to the Offer, on behalf of the Acquirer (the "Manager").  |
| 4. Name(s) of the acquirer and PAC with the acquirer  | <b>Indus Petrochem Limited</b><br>1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai - 400043, Maharashtra, India<br>There are no other persons acting in concert with the Acquirer for the purpose of this Offer.   |
| 5. Name of the Manager to the offer   | <b>CapitalSquare Advisors Private Limited</b><br>208, 2 <sup>nd</sup> Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India<br>SEBI Registration No: INM000012219   |
| 6. Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)        | Mr. R. L. Shenoy - Member & Chairman<br>Mr. Aji Shah - Member<br>Mrs. Aruna Soman - Member<br>Mr. Cyrus Poonewalla - Member  |
| 7. IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any       | The members of the IDC are independent directors on the board of directors of the Target Company.<br>Apart from Mr. R. L. Shenoy holding 3 Equity Shares, none of the other IDC members holds any Equity Shares in the Target Company or has any other contract / relationship with the Target Company. None of the IDC members is relatives of the promoters of Target Company.   |
| 8. Trading in the Equity shares/other securities of the TC by IDC Members   | Apart from Mr. R. L. Shenoy, none of the other members of the IDC has traded in any of the Equity Shares / securities of the Target Company during the period of 12 months preceding the date of PA and during the period from the date of the PA and till the date of this recommendation.  |
| 9. IDC Member's relationship with the Acquirer (Director, Equity shares owned, any other contract / relationship), if any | None of the members of the IDC:<br>a. is director on the board of the Acquirer;<br>b. holds any equity shares or other securities of the Acquirer; and<br>c. has any contract / relationship with the Acquirer.  |
| 10. Trading in the Equity shares/other securities of the Acquirer by IDC Members  | None of the members of the IDC has traded in any of the equity shares / securities of the Acquirer.  |
| 11. Recommendation on the Open offer, as to whether the offer is fair and reasonable                                      | Based on the review of PA dated 11 October 2021, DPS published on 18 October 2021, DLOF dated 26 October 2021 and LoF dated 17 January 2022, the members of the IDC believe that the Offer Price is in accordance with the SEBI (SAST) Regulations, and is fair and reasonable.<br>However, the shareholders should independently evaluate the Open Offer and take informed decision in the matter.  |
| 12. Summary of reasons for recommendation   | The members of the IDC have perused the PA dated 11 October 2021, DPS published on 18 October 2021, DLOF dated 26 October 2021 and LoF dated 17 January 2022, the members of the IDC believe that the Offer Price is in accordance with the SEBI (SAST) Regulations, and is fair and reasonable.<br>The volume-weighted average market price of the equity shares for a period of sixty trading days (from 14 July 2021 to 8 October 2021) immediately preceding the date of the PA, as traded on the BSE, being the stock exchange where the maximum volume of trading in the equity shares are recorded during such period is INR 352.53/- per equity share.<br>The IDC had sought an external financial advice from SSPA and Co., Chartered Accountants who has advised the IDC that the open offer price is justified in terms of the provisions of the Takeover Code.<br>A certificate dated 9 November 2021 in connection with the above has been issued by SSPA and Co., Chartered Accountants, independent advisors to the IDC.<br>Based on the above, the members of the IDC are of the opinion that the Offer Price of INR 352.53/- per equity share is in compliance with the SEBI (SAST) Regulations, and is fair and reasonable.<br>The public shareholders of the Target Company are however advised to independently evaluate the Open Offer and take an informed decision whether or not to tender their equity shares in the Open Offer.<br>The statement of recommendation along with the certificate of the independent advisor will also be available on the website of the company at <a href="https://www.sunshieldchemicals.com">https://www.sunshieldchemicals.com</a><br>The recommendations were unanimously approved by the members of the IDC. |

13. Disclosure of voting pattern of the meeting in which the open offer proposal was discussed

14. Details of Independent Advisors, if any

M/s. SSPA & Co., Chartered Accountants  
1<sup>st</sup> Floor, Ajun, Plot No.6A, V.P.Road, Andheri (W), Mumbai - 400058, Maharashtra, India  
Tel: +91 (22) 2670 4376, 2670 3682  
Fax: +91 (22) 2670 3916  
Website: [www.sspa.in](http://www.sspa.in)

15. Any other matter(s) to be highlighted

None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of Sunshield Chemicals Limited  
Sd/-  
R. L. Shenoy  
Chairman  
Place: Mumbai  
Date: 24 January 2022

### PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER

#### FOR THE ATTENTION OF THE EQUITY PUBLIC SHAREHOLDERS OF SUNSHIELD CHEMICALS LIMITED

Corporate Identification Number: L99999MH1986PLC041612;  
Registered Office and Corporate Office: 1501-A, Universal Majestic, P.L. Lokhande Marg Behind R.B.K International Academy, Chembur, Mumbai - 400043, Maharashtra, India; Contact Details: 022-25550126; Website: [www.sunshieldchemicals.com](http://www.sunshieldchemicals.com); Email Address: [sunshieldchemicals@gmail.com](mailto:sunshieldchemicals@gmail.com); [investorservices@sunshieldchemicals.com](mailto:investorservices@sunshieldchemicals.com);

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement and the Letter of Offer ("Advertisement") is being issued by CapitalSquare Advisors Private Limited ("Manager"), for and on behalf of Indus Petrochem Limited ("Acquirer") pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Offer for acquisition of up to 19,11,796 (Nineteen Lakhs Eleven Thousand Seven Hundred and Ninety-Six) fully paid-up equity shares of face value of INR 10.00/- (Rupees Ten Only) each ("Equity Shares"), representing 26.00% (Twenty-Six Percent) of the voting share capital of Sunshield Chemicals Limited ("SCL" or "Target Company"), at a price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two point Five Three Only) per Equity Share ("Offer Price") payable in cash ("Offer").

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Monday, October 11, 2021 ("PA"); (b) Detailed Public Statement dated Saturday, October 16, 2021, which was published on Monday, October 18, 2021 in Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions); and (c) Letter of Offer dated Monday, January 17, 2022 ("LoF"). This Advertisement is being published in all the newspapers in which the DPS was published.

- Offer Price:** The Offer Price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two Point Five Three Only) payable in cash. There has been no revision in the Offer Price. For further details, relating to the Offer Price, please refer to the Paragraph 6 beginning on page 20 of the LoF.
- Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ("IDC") have opined that the Offer Price of INR 352.53/- (Indian Rupees Three Hundred and Fifty-Two Point Five Three Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Monday, January 24, 2022, and published on Tuesday, January 25, 2022, in the same newspapers in which the DPS was published.
- This Offer is not a competing offer.
- The LoF has been dispatched to the Equity Public Shareholders of the Target Company whose names appear on Thursday, 13 January, 2022, being the Identified Date:
  - On Thursday, 20 January, 2022, through electronic mode to all the Equity Public Shareholders whose e-mail addresses have been registered with the Depositories/Target Company;
  - On Thursday, 20 January, 2022, through registered post to those Equity Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company and whose Email Addresses are inactive.
- Please note that a copy of the LoF is also available on the websites of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), BSE at [www.bseindia.com](http://www.bseindia.com), Target Company at [www.sunshieldchemicals.com](http://www.sunshieldchemicals.com), Registrar at [www.bigshareonline.com](http://www.bigshareonline.com), and Manager at [www.capitalsquare.in](http://www.capitalsquare.in).
- Public Shareholders are required to refer to the Paragraph 8 titled as "**Procedure for Acceptance and Settlement of the Offer**" beginning on page 25 of the LoF in relation to the procedure for tendering their Equity Shares in the Offer..

| Tentative Schedule of Activities  | Original Schedule            | Revised Schedule             |
|---|------------------------------|------------------------------|
| Date of the PA  | Monday, October 11, 2021     | Monday, October 11, 2021     |
| Date of publication of DPS in the newspapers  | Monday, October 18, 2021     | Monday, October 18, 2021     |
| Last date of filing of the DLoF with SEBI   | Wednesday, November 17, 2021 | Wednesday, November 17, 2021 |
| Last date for public announcement for a Competing Offer   | Wednesday, November 10, 2021 | Wednesday, November 10, 2021 |
| Last date for receipt of SEBI observations on the DLoF (in the event SEBI has not sought clarifications or additional information from the Manager)                         | Thursday, November 18, 2021  | Tuesday@, 11 January, 2022@  |
| Identified Date*  | Tuesday, November 23, 2021   | Thursday, 13 January, 2022   |
| Date by which the LoF will be dispatched to the Equity Public Shareholders whose names appear on the register of members on the Identified Date                             | Tuesday, November 30, 2021   | Thursday, 20 January, 2022   |
| Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Equity Public Shareholders for this Offer | Friday, December 03, 2021    | Tuesday, 25 January, 2022    |
| Last date for revising the Offer Price / Offer Size   | Monday, December 06, 2021    | Thursday, 27 January, 2022   |
| Date of publication of opening of Offer public announcement in the newspapers in which the DPS had been published   | Monday, December 06, 2021    | Thursday, 27 January, 2022   |
| Date of commencement of Tendering Period ("Offer Opening Date")   | Tuesday, December 07, 2021   | Friday, 28 January, 2022     |
| Date of closing of Tendering Period ("Offer Closing Date")  | Monday, December 20, 2021    | Thursday, 10 February, 2022  |
| Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Equity Public Shareholders                | Monday, January 03, 2022     | Thursday, 24 February, 2022  |

Note:  
The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/ regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations;  
\*Identified Date is only for the purpose of determining the names of the Equity Public Shareholders as on such date to whom the LoF would be sent;  
There has been no competing offer as of the date of this LoF; and  
@Actual date of receipt of SEBI's final observations on the DLoF.

- Under the Paragraph 5.9 titled as "**The present Board of Directors of the Target Company**" on page 17 of the LoF, it is erroneously mentioned that Anand Laxminarain Parihar is acting in the capacity of Executive Non-Independent Director, whereas he is designated as and is acting in the capacity of Non-Executive Non-Independent Director. The information in this Advertisement supplements and supersedes the said information specified in the LoF to the extent inconsistent with the information in the LoF.
- The copies of the inspection documents as specified under Paragraph 13 titled as "**Documents for Inspection**" beginning on page 31 of the LoF will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 208, 2<sup>nd</sup> Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Friday, January 28, 2022 to Thursday, February 10, 2022.
- The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfillment of its obligations as laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), BSE at [www.bseindia.com](http://www.bseindia.com), Target Company at [www.sunshieldchemicals.com](http://www.sunshieldchemicals.com), Registrar at [www.bigshareonline.com](http://www.bigshareonline.com), and Manager at [www.capitalsquare.in](http://www.capitalsquare.in).
- The capitalized terms used in this Advertisement shall have the meaning assigned to them in the LoF, unless otherwise specified.

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|---|---|
| <br>Teaming together to create value | <b>MANAGER TO THE OFFER</b><br><b>CAPITALSQUARE ADVISORS PRIVATE LIMITED</b><br>208, 2 <sup>nd</sup> Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;<br><b>Telephone Number:</b> +91-22-66849999/ +91 98742 83532;<br><b>Email Address:</b> <a href="mailto:tanmay.banerjee@capitalsquare.in">tanmay.banerjee@capitalsquare.in</a> / <a href="mailto:pankita.patel@capitalsquare.in">pankita.patel@capitalsquare.in</a> ;<br><b>Website:</b> <a href="http://www.capitalsquare.in">www.capitalsquare.in</a> ;<br><b>Contact Person:</b> Mr. Tanmay Banerjee / Ms. Pankita Patel;<br><b>SEBI Registration Number:</b> INM000012219; |
|   | On behalf of the Acquirer<br>Sd/-<br><b>Indus Petrochem Limited</b>   |

Date: Monday, January 24, 2022  
Place: Mumbai

### Kirloskar Ferrous Industries Limited

A Kirloskar Group Company  
Registered Office: 13, Laxmanrao Kirloskar Road, Khadki, Pune - 411 003. (Maharashtra)  
CIN: L27101PN1991PLC063223

### kirloskar Ferrous

| Statement of Unaudited Financial Results for the quarter and nine months ended 31 December 2021 |   |               |            |                   |            |
|---|---|---------------|------------|-------------------|------------|
| Sr. No.   | Particulars   | Quarter ended |            | Nine months ended |            |
|   |   | 31/12/2021    | 30/09/2021 | 31/12/2020        | 31/12/2020 |
|   |   | Unaudited     | Unaudited  | Unaudited         | Audited    |
| 1   | Total Income from Operations  | 933.20        | 956.38     | 590.10            | 2,714.41   |
| 2   | Net Profit for the period (before Tax and Exceptional Items)  | 110.24        | 160.58     | 119.78            | 457.17     |
| 3   | Net Profit for the period before Tax (after Exceptional Items)  | 110.24        | 160.58     | 119.78            | 457.17     |
| 4   | Net Profit for the period after Tax (after Exceptional Items)   | 81.43         | 119.91     | 118.32            | 340.84     |
| 5   | Total Comprehensive Income for the period (Comprising Profit (after tax) and Other Comprehensive Income (after tax) for the period) | 81.75         | 120.08     | 117.12            | 341.12     |
| 6   | Paid up Equity Share Capital (Face Value of ₹ 5 each)   | 69.25         | 69.21      | 69.01             | 69.25      |
| 7   | Earnings Per Share (in ₹) (not annualised)  |               |            |                   |            |
| (a)   | Basic   | 5.88          | 8.66       | 8.57              | 24.62      |
| (b)   | Diluted   | 5.86          | 8.62       | 8.54              | 24.54      |

The above is an extract of the detailed format of quarterly financial results filed with the BSE Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the quarterly financial results along with notes there to are available on the website of the BSE Limited at [www.bseindia.com](http://www.bseindia.com) and the website of the Company at [www.kirloskarferrous.com](http://www.kirloskarferrous.com)

For Kirloskar Ferrous Industries Limited  
Sd/-  
R. V. Gurneete  
Managing Director (DIN : 00082829)  
Place: Koppal  
Date: 24 January 2022  
Telephone No: (020) 6804845 Fax No: (020) 25813208  
E-mail: [kdilinvestor@kirloskar.com](mailto:kdilinvestor@kirloskar.com) Website: [www.kirloskarferrous.com](http://www.kirloskarferrous.com)  
Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by 'Kirloskar Proprietary Limited' and 'Kirloskar Ferrous Industries Limited' is the Permitted User.

**U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD.**  
9-A, Rana Pratap Marg, Lucknow  
Tel No - (0522) 2200183, (0522) 2612949 PBX; (0522) - 2201856, 2615722, 2612849  
Fax: (0522) 2627984, वेबसाइट : [www.upsugarfed.org](http://www.upsugarfed.org) ईमेल : [upsugarfed@yahoo.co.in](mailto:upsugarfed@yahoo.co.in)  
CIN: L19100UP1997PLC037415  
Date: 24-01-2022

| ई-टेंडर नोटिस   |  |   |
|---|--|---|
| उपरोक्त से सहकारी क्षेत्र में स्थित अनुपग्रह, नवीरा, सम्पूर्णनगर, नानपरा, घोसी, स्नेह रोड, सावित्रा एवं कायमगाँव आसन्निकी का वित्तीय वर्ष 2022-23 एवं 2023-24 के दौरान तकनीकी संचालन आउटसोर्सिंग से कराने हेतु पाटी का चयन करने के लिए अनुपरी निविदादाताओं से ई-निविदा आमंत्रित की जाती है। ई-निविदा की विस्तृत नियम व शर्तें ई-टेंडर पोर्टल <a href="http://etender.upnic.in">http://etender.upnic.in</a> एवं सांच की वेबसाइट <a href="http://www.upsugarfed.org">www.upsugarfed.org</a> पर दिनांक 24.01.2022 से उपलब्ध रहेंगी। तकनीकी व वित्तीय बिड का कार्यक्रम निम्नवत् है—                 |  |   |
| ई-निविदा सम्बन्धित की अंतिम तिथि व समय  | ई-निविदा की तकनीकी बिड खुलने की तिथि व समय | ई-निविदा की वित्तीय बिड खुलने की तिथि व समय |
| 08.02.2022 6.55 P.M.  | 09.02.2022 11.00 A.M.                      | 09.02.2022 3:00 P.M.                        |
| प्रबन्ध निदेशक संघ को एक अथवा समस्त निविदाओं को बिना कारण बताये निरस्त करने का अधिकार सुरक्षित रहेगा।<br>धरोहर धनराशि (ई.एम.डी) - रु. 10.00 लाख प्रति आसन्निकी,<br>ई- निविदा प्रत्य शुल्क - रु. 10000 /- + 18 प्र.श. जी.एस.टी. (नान रिफ़न्डेबल)<br>नोट- जिन निविदादाताओं ने दिनांक 21.12.2021 तथा दिनांक 18.01.2022 की ई-निविदा में निविदा की गयी थी उनकी दिनांक 21.12.2021 तथा दिनांक 18.01.2022 की ई-निविदा में जमा धरोहर धनराशि इस निविदा हेतु मान्य होगी। ई-निविदा प्रत्य हेतु रु. 10000.00 + 18 प्र.श. जी.एस.टी. (नान रिफ़न्डेबल) निविदादाताओं को पृथक से जमा करना होगा।<br>प्रबन्ध निदेशक |  |   |

**IDFC**  
IDFC Limited  
CIN: L65191PN1997PLC037415 Email: [info@idfc.com](mailto:info@idfc.com) Website: [www.idfc.com](http://www.idfc.com)  
Registered Office: 4th floor, Capital Tower, 555, Anna Salai, Thiru Vi Ka Kudiyruppu, Teynampet, Chennai - 600 018. Tel: +91 44 4564 4000 Fax: +91 44 4564 4022  
Corporate Office: 906/907, 9th Floor, Embassy Center, Jammal Bajaj Road, Nariman Point, Mumbai - 400021. Tel: +91 22 4222 2000 Fax: +91 22 2654 0354.

**NOTICE**  
Pursuant to Regulation 29(1) read with Regulation 47(1)(a) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that the 16<sup>th</sup> meeting of the Board of Directors of IDFC Limited will be held on **Friday, February 11, 2022** at Mumbai to discuss and approve, inter alia, the following:  
(a) Unaudited Financial Results (subjected to Limited Review by Auditors) for the quarter and nine months ended December 31, 2021.  
The notice of this meeting is also available on the Company's website [www.idfc.com](http://www.idfc.com) and also on the Stock Exchange's website viz. National Stock Exchange of India Limited [www.nseindia.com](http://www.nseindia.com) and BSE Limited [www.bseindia.com](http://www.bseindia.com).  
For IDFC Limited  
Sd/-  
Mahendra N Shah  
Company Secretary  
Place : Mumbai  
Date : January 24, 2022

| FORM G<br>INVITATION FOR EXPRESSION OF INTEREST  |  |
|--|--|
| (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  |  |
| RELEVANT PARTS   |  |
| 1. Name of the corporate debtor  | RKW Developers Private Limited   |
| 2. Date of incorporation of corporate debtor   | 29 November, 2007  |
| 3. Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Mumbai   |
| 4. Corporate identity number / limited liability identification number of corporate debtor   | U70102MH2007PTC176300  |
| 5. Address of the registered office and principal office (if any) of corporate debtor  | Regd. Off: HDIL Towers, 4th Floor Anant Kanherkar Marg, Bandra (East) Mumbai MH 400051.  |
| 6. Insolvency commencement date of the corporate debtor  | 27 September 2021 (Order uploaded on the NCLT website on 13 October 2021)  |
| 7. Date of invitation of expression of interest  | 25 January 2022 (Original: 27 December 2021)   |
| 8. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:   | The detailed 'EOI' and eligibility criteria are available on the website of the IPE website: <a href="https://irbsa.in/bc-cases/">https://irbsa.in/bc-cases/</a> . The PRAs can also send an email to <a href="mailto:irp.rkw@irbsa.in">irp.rkw@irbsa.in</a>                               |
| 9. Norms of ineligibility applicable under section 25A are available at:   | Available on the website of the IPE website: <a href="https://irbsa.in/bc-cases/">https://irbsa.in/bc-cases/</a> . The PRAs can also send an email to <a href="mailto:irp.rkw@irbsa.in">irp.rkw@irbsa.in</a>   |
| 10. Last date for receipt of expression of interest  | 24 February 2022 (Original: 18 January 2022)   |
| 11. Date of issue of provisional list of Prospective Resolution Applicants   | 06 March 2022  |
| 12. Last Date for submission of objections to provisional list   | 11 March 2022  |
| 13. Date of issue of final list of Prospective Resolution Applicants   | 18 March 2022  |
| 14. Date of issue of information Memorandum, Evaluation Matrix and Request for Resolution Plans to Prospective Resolution Applicants | 11 March 2022  |
| 15. Manner of obtaining Request for Resolution Plan, Evaluation Matrix, Information Memorandum And Further Information               | The Resolution Professional shall share the documents through e-mail or virtual data room after verification of KYC documents and eligibility criteria under section 23A of Insolvency and Bankruptcy Code, 2016 and pre qualification criteria as approved by the Committee of Creditors. |
| 16. Last date for submission of resolution plans   | 10 April 2022  |
| 17. Manner of submitting resolution plans to resolution professional   | Via sealed envelope or as mentioned in the request for resolution plans.   |
| 18. Estimated date for submission of resolution plan to the Adjudicating Authority for approval                                      | 10 May 2022  |
| 19. Name and registration number of the resolution professional  | Mr. Ajit Sood,<br>Reg.No: IB/IFIA-002/IN-P00709/2018-2019/1214   |
| 20. Name, Address and email of the resolution professional, as registered with the Board   | Mr. Ajit Sood,<br>Reg. Add: Flat No. 501, Tower No. 2,<br>Commonwealth Games Village, Near<br>Akshardham Temple, New Delhi, N.C.T.<br>Delhi - 110092<br>Registered Email id: <a href="mailto:ajitsood14@gmail.com">ajitsood14@gmail.com</a>  |
| 21. Address and email to be used for correspondence with the resolution professional   | Communication Address: 2nd Floor, IAP House 23, South Patel Nagar, New Delhi 110008, Email id: <a href="mailto:irp.rkw@irbsa.in">irp.rkw@irbsa.in</a>  |
| 22. Further Details are available at or with   | Mr. Ajit Sood<br>Website: <a href="https://irbsa.in/bc-cases/">https://irbsa.in/bc-cases/</a><br>Email: <a href="mailto:irp.rkw@irbsa.in">irp.rkw@irbsa.in</a>   |
| 23. Date of publication of Form G  | 25 January 2022  |